

**Fixed Deposits accepted by a Company
in New Delhi**

2975. **Shri Yashpal Singh:**
Shri Onkar Lal Berwa:
Shri Gulshan:
Shri Warrior:
Shri Jagdev Singh Siddhanti:

Will the Minister of Law be pleased to state:

(a) whether any complaints have been received from the public that one private limited Company of Connaught Place, New Delhi has taken a total sum of Rs. 25 lakhs as Fixed Deposits from the public at 12 per cent interest and is now refusing to repay the amount on the date of maturity;

(b) if so, the action taken thereon especially when this Company has not submitted their Balance sheets during the past 3 years; and

(c) the steps Government have taken or propose to take to safeguard future interests of the public?

The Minister of State in the Ministry of Law (Shri C. E. Pattabhi Raman): (a) The Company Law Board have received complaints against a Private Limited Company.

(b) In view of the complaints and in view of the fact that the said company had defaulted in the filing of the balance-sheet for the year ended 30th June, 1964 with the Registrar of Companies, a detailed examination of the company's books of account was undertaken by the Directorate of Inspection and Investigation of the Company Law Board. The company and its directors were prosecuted for—

- (i) non-filing of the accounts for the year ended 30th June, 1964; and
- (ii) non-filing of the annual return for the year 1964. The prosecution resulted in conviction of the company and its officers and imposition of a fine of Rs. 2,000. The Court has also directed the officers of the

company to file the accounts by 5th May, 1966. In respect of the non-filing of annual returns and accounts for the year ended 30th June, 1965, the company has been issued show cause notices as to why prosecution should not be launched and if the accounts are not filed before the end of this month, prosecution will be launched against the company and its officers.

(c) Further steps will be considered after examination of the report of the Directorate of Inspection and Investigation.

Palam Airport

2976. **Shri Basumatari:** Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that the transfer of Palam airport from defence to the civil authorities has resulted in an increase of income; and

(b) if so, to what extent?

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): (a) Yes, Sir.

(b) The increase in income on account of landing/parking charges during the period 1st April, 1965 to 28th February, 1966 has been about Rs. 3.75 lakhs.

Supply of Foodgrains to Mysore

2977. **Shri Linga Reddy:** Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to refer to the reply given to Unstarred Question No. 2180 on the 15th March, 1966 and state:

(a) the action taken by the Central Government on the request of the Mysore Government for supply of foodgrains; and

(b) when statutory rationing will be introduced in Bangalore, Kolar, Gold Fields, Davanagere and Bhadravati on the basis of the Central supplies?